

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 118/MP/2023  
along with IA No. 31/2023**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoices dated 6.2.2023 and 6.3.2023 to the extent of interest component levied by the NTPC.

Petitioner : Punjab State Power Corporation Limited

Respondents : NTPC Limited

Date of Hearing: **20.4.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Ms. Swapna Seshadri, Advocate, PSPCL  
Shri Amal Nair, Advocate, PSPCL  
Shri Venkatesh, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC  
Shri Parimal Piyush, NTPC

**Record of Proceedings**

The matter was taken on board, after being mentioned by the learned counsel for the Petitioner PSPCL.

2. During the hearing, the learned counsel for the Petitioner referred to the IA and sought a stay on the invoices dated 6.2.2023 (tariff) and 6.3.2023 (recovery of ash transportation charges) raised by the Respondent NTPC. She pointed out that despite payment of the amounts in equal monthly instalments with interest, the Respondent NTPC has raised the component towards interest in its invoices, in complete contravention of the applicable tariff regulations. The learned counsel submitted that since the same is not in accordance with the Tariff Regulations, the Commission may stay the demand raised by the Respondent vide the said invoices or in the alternative direct the Respondent not to take any coercive action, pending disposal of this case. She also added that the trigger date for the invoice dated 6.2.2023 is 23.4.2023 and therefore, matter may be heard expeditiously.

3. In response, the learned counsel from the Respondent, on instructions, submitted that the invoices are being raised on all the beneficiaries, in accordance with the orders and the Tariff Regulations of this Commission. He however submitted, on instructions, that no precipitative action will be taken on



the Petitioner, till the next date of hearing. This submission was taken on record.

4. The Commission, after hearing the parties, directed to list the Petition along with IA for 'admission' on **24.4.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

